

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA 2019/98

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New Delhi, this the 12th day of August, 1999

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE MR. KULDIP SINGH, MEMBER (J)

1. Mrs. Paramjit Kaur
d/o Late Gurbaksh Singh,
r/o C-2A/257C, Janakpuri,
New Delhi.
2. Rajinder Singh s/o Late Parkash Chandra,
r/o 684, Laxmibai Nagar, New Delhi.
3. Kailash Chand s/o late Sh. Balwant Singh,
r/o 8/1786-B, Govindpuri Extn.,
Kalkaji, New Delhi.
4. M.L. Philip s/o Sh. M.J. Luke,
r/o 126 Vasant Apts,
Vasant Vihar, New Delhi.Applicants

(By Advocate: Shri Deepak Verma proxy for Sh. Surinder Singh)

Vs.

Union of India through:

1. Secretary,
Department of Statistics,
Ministry of Planning & P.I.,
Sardar Patel Bhawan, Sansad Marg,
New Delhi.
2. Secretary,
Dept. of Expenditure,
Ministry of Finance, North Bl.
New Delhi.
3. The Executive Director,
Computer Centre,
Department of Statistics,
East Block, 10, R.K. Puram,
New Delhi.Respondents

(By Advocate: Shri S. Mohd. Arif)

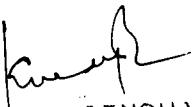
O R D E R (ORAL)

By Hon'ble Shri S.R. Adige, Vice-Chairman (A)

Heard both the counsel.

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With the agreement of both sides this O.A. is disposed of with a direction to respondents to extend the benefits contained in Tribunal's order dated 29.5.1998 in OA 1599/97 (Mrs. Saroj Kapoor & Ors. vs. Secretary, Deptt. of Expenditure & Ors) to the applicants, as they are fully covered by the ratio of the aforesaid order. These directions should be implemented within four months from the date of receipt of a copy of this order. No costs.


(KULDIP SINGH)

MEMBER (J)

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(S.R. ADIGE)
VICE CHAIRMAN (A)